

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 454/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

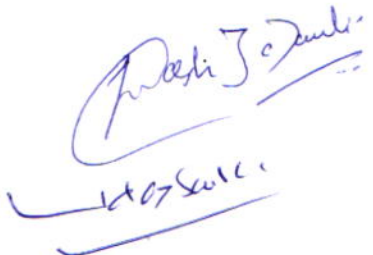
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE PARTIES: H R Organo Chem Pvt.Ltd.
V/s.
Alok Industries Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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	Mr Jash Dabhi a/w Mr. Ishan Ravindra nethi i/b Hareesh Jagtiani & Associates U S. Same dhal	Advocate for Respondents Att for Petition	
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ORDER

TCP 454/I&BC/NCLT/MB/MAH/2017

1. Learned Representatives of both sides are present. From the side of the Respondent Debtor an Application is on record. Annexed therein is an order of the NCLT, Ahmedabad Bench dated 18.07.2017 wherein in respect of the same Debtor viz. Alok Industries Limited has been commenced and IRP has been appointed. Under the circumstances, there is no requirement of the present Petition. More over the address of the Debtor is 'Sylvasa' within the jurisdictional territory of the Ahmedabad Bench.

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2. From the side of the Petitioner the Learned Counsel has made a statement that on commencement of the Insolvency Proceedings the IRP has been appointed in CP 48/2017 of Ahmedabad Bench who has also called the Committee of Creditors. Under the circumstances this Petition does not survive at NCLT, Mumbai Bench. Disposed of accordingly. To be consigned to Records.

Sd/-

BHASKARA PANTULĀ MOHAN

Member (Judicial)

Date : 18.08.2017

Sd/-

M.K. SHRAWAT

Member (Judicial)